#### COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

### IA NO. 181 OF 2016 IN APPEAL NO. 268 OF 2015 & IA NOS. 433 OF 2015 & 295 OF 2017

Dated: <u>09<sup>th</sup> November, 2017</u>

## Present: Hon'ble Mr. I. J. Kapoor, Technical Member Hon'ble Mr. Justice N.K. Patil, Judicial Member

### In the matter of:

Surat Municipal Corpn. Vs.				Appellant(s)
Gujarat Electricity Regulatory Commission & Anr.				Respondent(s)
Counsel for the Appellant (s)	:	Mr. Ankit Swarup Ms. Tanya Swarup		
Counsel for the Respondent(s)	:	Mr. Hardik Luthra Mr. Sakie Jakharia	for R-2	

# <u>ORDER</u>

In this application i.e. IA No.181 of 2016, the Appellant has prayed that he may be granted permission to make some amendments regarding facts and addition of some reliefs to the relief clause in the memorandum of appeal, being Appeal No.268 of 2015.

In this application i.e. IA No.295 of 2017, the Appellant has prayed that he may be granted permission to withdraw the application i.e. IA No.181 of 2016 for amendment in memorandum of appeal. We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the case, permission to withdraw the application for amendment in memorandum of appeal is granted. Applications being IA No.181 of 2016 and IA No.295 of 2017 are disposed of.

List the matter on 24.01.2018.

(Justice N.K. Patil) Judicial Member (I. J. Kapoor) Technical Member

mk/vt